

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1380
ANSWERED ON:28.07.2015
Black Listed Persons
Kumar Shri Ashwini

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has maintained any black-list of persons who left Punjab during militancy days;
- (b) if so, whether the Government is aware that such people want to come back to India but has no valid documents;
- (c) if so, the manner in which the Government is likely to help them;
- (d) whether it is a fact that many such persons have been denied permission to visit their hometowns; and
- (e) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)

(a) to (e): Names of foreign nationals and foreigners of Indian origin who are found to have violated the visa rules or indulged in undesirable and anti-India activities during their earlier stay in India, are placed in the black list depending on the nature of offence committed by them with a view to ban their entry in India. Ministry of Home Affairs is a nodal agency for preparing and maintaining the black list.

Review of names of persons in the blacklist is done as per an established procedure and is a continuous process. This review is undertaken in consultation with concerned organization including the Government of Punjab etc. The details of Blacklisted persons are confidential in nature and keeping in view the security imperatives, it can not be disclosed to any external agency.
